

Central Administrative Tribunal, Principal Bench

Original Application No. 2401 of 2002

M.A.No.2016/2002

New Delhi, this the 13th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

1. Shri P.W. Desai
Motor Licensing Officer,
Secretariat Branch
Office of the Transport Commissioner
5/9, Underhill Road,
Delhi.

2. Shri A.R. Joshi,
Motor Licensing Officer,
South Zone,
DDA Shopping Complex,
Sheikh Sarai-II
New Delhi.

3. Shri S.K. Mishra,
Motor Licensing Officer,
West Zone
DDA Community Centre
Janak Puri,
New Delhi.

4. Shri Pardip Anand,
Motor Licensing Officer,
Sarai Kale Khan
New Delhi.

5. Shri D.R. Arora
Motor Licensing Officer,
Ashok Vihar,
Delhi.

.... Applicants

(By Advocate: Shri R.D. Agrawala, Sr. counsel with
Shri Sameer Agrawal)

Versus

1. Govt. of NCT of Delhi
through Lt. Governor
Raj Niwas,
Delhi.

2. The Chief Secretary
Govt. of NCT of Delhi
5, Sham Nath Marg,
Delhi.

3. Transport Department
Govt. of NCT of Delhi
through its Commissioner-cum-Secretary,
5/9, Underhill Road,
Delhi.

.... Respondents

Ag

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

M.A. 2016/2002

M.A. 2016/2002 for joint application is allowed.

O.A. 2401/2002

2. Learned counsel for the applicants states that he may be permitted to withdraw the present application with liberty to move this Tribunal in case any order of merger which, according to the learned counsel would be illegal, is passed.

3. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn. Applicants would be at liberty to file a fresh application if any order contemplated, is passed.

V.K. Majotra

(V.K. Majotra)
Member(A)

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

/dkm/